

The 15th March, 1972

No. SE/Ambala/PWD/B&R/9.—Whereas it appears to the Governor of Haryana that land is required to be taken by the Government at the public expense, for a public purpose, namely, for constructing a link road from G. T. Road to village Teori via Teora in Karnal District and it is hereby declared that the land described in the specification below is required for the aforesaid purpose.

This declaration is made under the provision of section 6 of the Land Acquisition Act, 1894 to all whom it may concern and under the provision of section 7 of the said Act and the Land Acquisition Collector, Haryana P.W.D., B. & R. Branch, Ambala Cantt or any other Special Collector authorised by the Colonization Officer-in-Charge-Special Land Acquisition Officer, Haryana is hereby directed to take order for the acquisition of the said land.

Plans of the land may be inspected in the office of the Land Acquisition Collector, Haryana P.W. D., & R. Branch, Ambala Cantt and the Executive Engineer, II, Ambala Cantt.

SPECIFICATIONS

District	Tehsil	Locality	Area	Number of Khasra
			Hectares	
				28
				21, 22, 23/1, 23/2, 24, 25
				29
				21, 22, 23, 24, 25
				30
				13/1, to 13/8, 18/1, 18/2, 19/1, 19/2, 21, 22
				39
				1/1, 1/3, 1/4, 1/2, 2/1, 2/2
				40
				1, 2, 3, 4/1, 5
				41
				1, 2, 3/1, 3/2, 4/1, 4/2, 5
				68/1 to 68/4, 67, 68, 94, 95, 96, 97, 98, 99
				31
				6/1, 6/2, 7/1 to 7/6, 8, 112 to 136

No. SE/Ambala/PWD/B&R/708/R.—Whereas it appears to the Governor of Haryana that land is likely to be required to be taken by the Government, at public expense, for a public purpose, namely, for constructing a road from Kaithal-Rajound Road to Harsola via Peoda in Karnal District, it is hereby notified that the land in the locality described below is likely to be acquired for the above purpose.

This notification is made under the provision of section 4 of the Land Acquisition Act, 1894, to all whom it may concern.

In exercise of the powers conferred by the aforesaid section, the Governor of Haryana, is pleased to authorise the officers for the time being engaged in the undertaking with their servants and workmen to enter upon and survey any land in the locality and do all other acts required or permitted by that section.

Any person interested who has any objection to the acquisition of any land in the locality may within 30 days of the publication of this notification file an objection in writing before the Land Acquisition Collector, Haryana, Public Works Department, Buildings and Roads Branch, Ambala Cantt.

SPECIFICATIONS

Serial No.	District	Tehsil	Locality	Area in Acres	Remarks
1	Karnal	Kaithal	Village Peoda	13.00	As per demarcated at site.
2	Do	Do	Village Harsola	4.00	
Total				17.00	

No. SE/Ambala/P. W. D./B&R/709/R.—Whereas it appears to the Governor of Haryana that land is likely to be required to be taken by the Government, at public expense, for a public purpose, namely, for construction of approach road Bangran to Birthe Bahri in Karnal District, it is hereby notified that the land in the locality described below is likely to be acquired for the above purpose.

This notification is made under the provision of section 4 of the Land Acquisition Act, 1894, to all whom it may concern.

In exercise of the powers conferred by the aforesaid section, the Governor of Haryana, is pleased to authorise the officers for, the time being engaged in the undertaking with their servants and workmen to enter upon and survey any land in the locality and do all other acts required or permitted by that section.

Any person interested who has any objection to the acquisition of any land in the locality may within 30 days of the publication of this notification, file an objection in writing before the Land Acquisition Collector, Haryana Public Works Department Buildings and Roads Branch, Ambala Cantt.

SPECIFICATIONS

Serial No.	District	Tehsil	Locality	Area in Acres	Remarks
1	Karnal	Kaithal	Village Bangran	7	As per demarcated at site.
2	Do	Do	village Birthe Bahri	4	
Total				11	

No. SE/Ambala/P. W. D.B & R/710/R.—Whereas it appears to the Governor of Haryana that Land is likely to be required to be taken by the Government, at public expense, for a public purpose, namely, for construction of road from Kaithal-Rajound road to village Kheri Sheru in Karnal District, it is hereby notified that the land in the locality described below is likely to be acquired for the above purpose.

This notification is made under the provision of section 4 of the Land Acquisition Act, 1894 to all whom it may concern.

In exercise of the powers conferred by the aforesaid section, the Governor of Haryana, is pleased to authorise the officers for, the time being engaged in the undertaking with their servants and workmen to enter upon and survey any land in the locality and do all other acts required or permitted by that section.

Any person interested who has any objection to the acquisition of any land in the locality may within 30 days of the publication of this notification file an objection in writing before the Land Acquisition Collector Haryana Public Works Department, Building and Roads Branch, Ambala Cantt.

SPECIFICATION

Serial	District	Tehsil	Locality	Area in acres	Remarks
1	Karnal	Kaithal	Titram	2.75	As per demarcated at site.
2	Do	Do	Deoban	1.00	
3	Do	Do	Kheri-Sheru	5.00	
Total				8.75	

No. SE/Ambala/P. W. D./B & R/711/R.—Whereas it appears to the Governor of Haryana that Land is likely to be required to be taken by the Government, at public expense, for a public purpose, namely, for construction of road to village Rohera from Kaithal-Rajound Road in Karnal District, it is hereby notified that the land in the locality described below is likely to be acquired for the above purpose.

This notification is made under the provision of section 4 of the Land Acquisition Act, 1894, to all whom it may concern.

In exercise of the powers conferred by the aforesaid section, the Governor of Haryana, is pleased to authorise the officers for the time being engaged in the undertaking with their servants and workmen to enter upon and survey any land in the locality and do all other acts required or permitted by that section.

Any person interested who has any objection to the acquisition of any land in the locality may within 30 days of the Publication of this notification file an objection in writing before the Land Acquisition Collector, Haryana Public Works Department, Building and Roads Branch, Ambala Cantt.

SPECIFICATIONS

Serial No.	District	Tehsil	locality	Area in Acres	Remarks
1	Karnal	Kaithal	Village Neimwala	9	As per demarcated at site.
2	Do	Do	Village Rohera	7.00	
3	Do	Do	Village Kheri Raowali	7.00	
Total				23.00	

No. SE/Ambala/P. W. D./B & R/712/R.—Whereas it appears to the Governor of Haryana that land is likely to be required to be taken by the Government, at public expense, for a public purpose, namely, for construction of road from Peoda-Harsola Road to village Peoda in Karnal District, it is hereby notified that the land in the locality described below is likely to be acquired for the above purpose.

This notification is made under the provision of section 4 of the Land Acquisition Act, 1894, to all whom it may concern.

In exercise of the powers conferred by the aforesaid section, the Governor of Haryana, is pleased to authorise the officers for the time being engaged in the undertaking with their servants and workmen to enter upon and survey any land in the locality and do all other acts required or permitted by that section.

Any person interested who has any objection to the acquisition of any land in the locality may within 30 days of the publication of this notification file an objection in writing before the Land Acquisition Collector, Haryana, Public Works Department, Buildings and Roads Branch, Ambala Cantt.

SPECIFICATION

Serial No.	District	Tehsil	locality	Area in Acres	Remarks
1.	Karnal	Kaithal	village Peoda	1.00	As per demarcated at site.

No. SE/Ambala/P. W. D./B & R/713/R.—Whereas it appears to the Governor of Haryana that land is likely to be required to be taken by the Government, at public expense, for a public purpose, namely, for construction of Rajound-Assandh Road to village Mardan Heri in Karnal District, it is hereby notified that the land in the locality described below is likely to be acquired for the above purpose.

This notification is made under the provision of section 4 of the Land Acquisition Act, 1894, to all whom it may concern.

In exercise powers conferred by the aforesaid section, the Governor of Haryana, is pleased to authorise the officers for the time being engaged in the undertaking with their servants and workmen to enter upon and survey any land in the locality and do all other acts required or permitted by that section.

Any person interested who has any objection to the acquisition of any land in the locality may within 30 days of the publication of this notification file an objection in writing before the Land Acquisition Collector, Haryana Public Works Department, Building and Roads Branch, Ambala Cantt.

SPECIFICATIONS

Serial No.	District	Tehsil	locality	Area in Acres	Remarks
1.	Karnal	Kaithal	Mardan Heri	2	As per demarcated at site.
2.	Do	Do	Assandh	1	
Total				3	

No. SE/Ambala/P. W. D./B&R/714/R.—Whereas it appears to the Governor of Haryana that land is likely to be required be taken by the Government, at public expense, for a public purpose, namely, for construction of road from Karnal Kaithal Road to village Geong via Bhanja Majra in Karnal District, it is hereby notified that the land in the locality s described below is likely to be acquired for the above purpose.

This notification is made under the provision of section 4 of the Land Acquisition Act, 1894 to all whom it may concern.

In exercise of the powers conferred by the aforesaid section, the Governor of Haryana is pleased to authorise the officers for the time being engaged in the under taking with their servants and work men to enter upon and survey any land in the locality and do all other acts required or permitted that section.

Any person interested who has any objection to the acquisition of any land in the locality m— within 30 days of the publication of this notification file an objection in writing before the Land Acquisition, Collector Haryana Public Works Department, Buildings and Roads Branch, Ambala Cantt.

SPECIFICATIONS

Serial No.	District	Tehsil	locality	Area in Acres	Remarks
1	Karnal	Kaithal	Geong	7.00	As per demarcated at site.
2	Do	Do	Bhanimajra	9.00	
Total :				16.00	

No./Ambala/PWD/B&R 715/R.—Whereas it appears to the Governor of Haryana that is likely to be required to be taken by the Government, at Public expense, for public purpose, namely for construction of road to Pahgu Tank Road from Pundri Dhand Road in Karnal District, it is hereby notified that the land in the locality described below is likely to be acquired for the above purpose.

This notification is made under the provision of section 4 of the Land Acquisition Act, 1894, to all whom it may concern.

In exercise of the powers conferred by the aforesaid section, the Governor of Haryana, is pleased to authorise the officers for the time being engaged in the undertaking with their servants and workmen to enter upon and survey any land in the locality and do all other acts required or permitted by that section.

Any person interested who has any objection to the acquisition of any land in the locality may within 30 days of the publication of this notification file an objection in writing before the Land Acquisition Collector, Haryana Public Works Department, Building and Roads Branch, Ambala Cantt.

SPECIFICATIONS

Serial No.	District	Tehsil	Locality	Area in acres	REMARKS
1	Karnal	Kaithal	V. Pharal	6.00	As per demarcated at site

No. SE/Ambala/PWD/B & R/716/R.—Whereas it appears to the Governor of Haryana that land is likely to be required to be taken by the Government, at public expense, for a public purpose, namely, for construction of road to Pharal High School from Pundri Dhand Road in Karnal District, it is hereby notified that the land in the locality described below is likely to be acquired for the above purpose.

This notification is made under the provision of section 4 of the Land Acquisition Act, 1894, to all whom it may concern.

In exercise of the powers conferred by the aforesaid section, the Governor of Haryana is pleased to authorise the officers for the time being engaged in the undertaking with their servants and workmen to enter upon and survey any land in the locality and do all other acts required or permitted by that section.

Any person interested who has any objection to the acquisition of any land in the locality may within 30 days of the publication of this notification file an objection in writing before the Land Acquisition Collector, Haryana Public Works Department, Buildings and Roads Branch, Ambala Cantt.

SPECIFICATIONS

Serial No.	District	Tehsil	Locality	Area in acres	REMARKS
1	Karnal	Kaithal	Pharal	3.00	As per demarcated at site

No. SE/Ambala/PWD/B & R/716/R.—Whereas it appears to the Governor of Haryana that land is likely to be required to be taken by the Government, at public expense for a public purpose, namely for construction of road from Kathana Rajound Road to village Kheri Bulanwali in Karnal District, it is hereby notified that the land in the locality described below is likely to be acquired for the above purpose.

This notification is made under the provision of section 4 of the Land Acquisition Act, 1894, to all whom it may concern.

In exercise of the powers conferred by the aforesaid section, the Governor of Haryana is pleased to authorise the officers for the time being engaged in the undertaking with their servants and workmen to enter upon and survey any land in the locality and do all other acts required or permitted by that section.

Any person interested who has any objection to the acquisition of any land in the locality may within 30 days of the publication of this notification file an objection in writing before the Land Acquisition Collector, Haryana Public Works Department, Buildings and Roads Branch, Ambala Cantt.

SPECIFICATIONS

Serial No.	District	Tehsil	Locality	Area in acres	REMARKS
1	Karnal	Kaithal	Kheri Bulanwali	8.00	As per demarcated at site
			Rohera	9.00	
			Total	17.00	